

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
HBS SEAVIEW PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HBS SEAVIEW PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17/09/2008
3.	Authority under which corporate debtor is incorporated / registered	Companies Act 1956 / Registrar of Companies Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202MH2008PTC186842
5.	Address of the registered office and principal office (if any) of corporate debtor	505, Ceejay House, Dr. Annie Besant Road, Worli, Mumbai MH - 400018.
6.	Insolvency commencement date in respect of corporate debtor	05/08/2021 (Order received by IRP on 13/08/2021)
7.	Estimated date of closure of insolvency resolution process	09/02/2022 (180 days from 13/08/2021)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manish Motilal Jaju IBBI/IPA-001/IP-P00034/2016-17/10087
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-502, Neelkanth Business Park, Vidyavihar (West), Mumbai, MH – 400086. mmjaju76@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o. M.M. Jaju & Co D-502, Neelkanth Business Park, Vidyavihar (West), Mumbai, MH – 400086. cirp.hbsseaview@gmail.com
11.	Last date for submission of claims	27/08/2021 #
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under a Real Estate Project as per clause (f) of section 5(8)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1) Mukesh Kathuria [IBBI/IPA-001/IP-P01216/2018-19/11925] 2) Hemant Mehta [IBBI/IPA-001/IP-P00027/2016-17/10060] 3) Atul Mehta [IBBI/IPA-001/IP-P01020/2017-2018/11670]
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads

#The order for appointment of the Interim Resolution Professional has been pronounced by the National Company Law Tribunal, Mumbai Bench (NCLT) on **05/08/2021** but the same was uploaded on website on **13/08/2021**. Accordingly, time for submission of claims has been considered as 14 days from **13/08/2021**.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **HBS SEAVIEW PRIVATE LIMITED** on **05/08/2021**.

The creditors of **HBS SEAVIEW PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **27/08/2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Home Buyer's] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13/08/2021

Place: Mumbai

Manish Motilal Jaju

Interim Resolution Professional

IBBI/IPA-001/IP-P00034/2016-2017/10087